

ITEM NO.32 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).426/2021

IN RE VIOLENCE IN LAKHIMPUR KHERI (UP) LEADING TO LOSS OF LIFE

(LETTER PETITION BY MR. SHIV KUMAR TRIPATHI, ADVOCATE)

Date : 08-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Appearing parties

By Courts Motion

For State of U.P. Mr. Harish N. Salve, Sr.Adv.  
Ms. Garima Prashad, AAG  
Ms. Ruchira Goel, AOR  
Mr. Shantanu Singh, Adv.  
Mr. Parth Yadav, Adv.

Mr. Shiv Kumar Tripathi, Adv.

Mr. Agnish Aditya, Adv.

For Intervenor(s) Mr. Harshvir Pratap Sharma, Sr.Adv.  
Ms. Astha Tyagi, AOR  
Mr. Dinesh Chander Trehan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard Mr.Harish N. Salve, learned senior counsel appearing on behalf of the State of Uttar Pradesh and perused the Status Report filed on behalf of the State of Uttar Pradesh in compliance of our order dated 07.10.2021.

During the course of hearing, learned senior counsel explained several initiatives taken by the State Government to

enquire into the tragic incident where precious lives of 8 persons are lost in Lakhimpur Kheri District of the State of Uttar Pradesh on 03.10.2021.

On a perusal of the Status Report and considering the submissions of learned senior counsel, we wish to observe that we are not satisfied with the steps taken so far by the State Government. The learned senior counsel has given an assurance to this Court that he will talk to the concerned authorities of the State Government and ensure that necessary steps be taken keeping in view the concern expressed by this Court.

Learned senior counsel also assured the Court that he will communicate with the State Government to get the investigation of the alleged incident conducted by some other Agency so that fair, free and impartial investigation is held.

Learned senior counsel also assured the Court that he will communicate with the concerned highest police authorities in the State to protect and preserve the evidence and other material relating to the incident in question.

Taking note of the assurances given by the learned senior counsel appearing on behalf of the State of Uttar Pradesh, we defer the hearing on merits of this case for the present.

List the matter on 20.10.2021 as the first case.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)